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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 222/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2017

NAME OF THE PARTIES: HNG Float Glass Ltd.
V/s.
Sezal Glass Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
12.	SAMIL MAHAJAN	Adv for Petitioners	
2)	Dharmesh S. Joshi	Adv. for Respondent	

ORDER
TCP No. 222/ I&BP/NCLT/MB/MAH/2017

On the Withdrawal Memo filed by the Petitioner Counsel herein, this Petition is dismissed as withdrawn on the Consent Terms arrived between the parties.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASHKUMAR
Member (Judicial)

Encl : Consent Terms and Withdrawal Memo.